

**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

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No. LR (B).38/2017/3

Dated Shillong, the 12<sup>th</sup> October, 2017.

**OFFICE MEMORANDUM**

The Government of Meghalaya is pleased to fix the retaining fees and appearance fees for Public Prosecutor and Additional Public Prosecutor to deal with Government cases in the High Court of Meghalaya, as follows: -

<b>(A) Retaining Fees per month: -</b>	
(a) Public Prosecutor	- Rs 17,000/-
(b) Additional Public Prosecutor	- Rs 12,000/-
<b>(B) Appearance Fees per day : -</b>	
(a) For Public Prosecutor/ Additional Public Prosecutor (One case if heard)	- Rs. 1,000/-
If two or more cases heard on the same day entitled additional fees	- Rs. 1,000/-
(b) For Public Prosecutor/ Additional Public Prosecutor (One case if adjourned)	- Rs. 500/-
If two or more cases adjourned on the same day entitled additional fees.	- Rs 500/-

However, the Retaining Fee as at (A) above will strictly be applicable only to the Public Prosecutor and Additional Public Prosecutors who are already not entitled/drawing any Retaining Fee in their existing capacity as Government Advocates in the High Court of Meghalaya.

This Office Memorandum shall come into force with immediate effect.

This issues with the concurrence of Finance (E) Department vide their I/D No.FE.447/17 dt.28.09.2017 .

  
( L.A.Lyndem )

Under Secretary to the Govt. of Meghalaya,  
Law Department.

**Memo No. LR (B).38/2017/3-A,**

**Dated Shillong, the 12<sup>th</sup> October ,2017**

Copy to:-

1. The Accountant General, Accounts/ Audit, Meghalaya, Shillong
2. The Advocate General, High Court of Meghalaya, Shillong.
3. The Additional Advocate General, High Court of Meghalaya, Shillong.
4. The Public Prosecutor, High Court of Meghalaya, Shillong.
5. The Addl. Public Prosecutor, High Court of Meghalaya, Shillong
6. All District and Sessions Judge.
7. All Deputy Commissioners.
8. All Treasury Officers.
9. All Public Prosecutor/Government Pleader.
10. The Director of Printing & Stationery, Meghalaya, Shillong with a request that the above Office Memorandum be published in the Gazette and 200 spare copies may be furnished to this Department.
11. Finance (E) Department.
12. Law (A) Department.

**By Order etc,**



Under Secretary to the Govt of Meghalaya,  
Law Department.

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